GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:6613
ANSWERED ON:06.05.2015
ABOLITION OF RTI APPLICATION FEES
Nayak Shri B.V.;Rao Shri Rayapati Sambasiva

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Government has considered to abolish the payment of Rs. 10 getting information under RTIAct;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether instructions have been issued to send the application to concerned Departments suo-moto than return the same to the applicant;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

- (a) & (b): No, Madam. At present, the Government is not considering to abolish the RTI application fee. However, persons below poverty line are exempt from payment of RTI application fee.
- (c) to (e): As per Section 6(3) of the RTIAct, 2005, where an application is made to a public authority requesting for an information (i) which is held by another public authority, or (ii) the subject matter of which is more closely connected with the functions of another public authority, the public authority, to which such application is made, shall transfer the application or such part of it as may be appropriate to that other public authority and inform the applicant immediately about such transfer.